

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 104
(IB)-609(ND)/2017
IA/35/2021

IN THE MATTER OF:

SE Investments Ltd.

...

Applicant/Petitioner

Versus

Soni Realtors Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 18.01.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. Saurabh Jain, Advocate (For Home Buyers), Mr. Harshal Kumar Advocate for Applicant, Mr. Rahul Kumar Adv for objecting home buyers

ORDER

IA/35/2021 : Resolution Professional has informed that he has not received the copy of the Application. Ld. Counsel appearing for the Applicant is directed to serve the copy of Application on the E-Mail ID of the RP and thereafter, the RP is directed to file the reply, if any, within a week from today.

As informed by the Counsel, the Application for approval of the Resolution Plan being IA no.747/2018 is listed for hearing on 24.02.2021. So, list this along with IA/747/2018 on 24.02.2021.

— S. d —

(L. N. GUPTA)
MEMBER (T)

— S. d —

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)